

**Government of India
Ministry of Youth Affairs & Sports
Department of Sports**

**LOK SABHA
UNSTARRED QUESTION NO. 952
TO BE ANSWERD ON 08.02.2018**

Financial Condition of Sports Federations

†952. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of financial condition of various sports federations in the country;

(b) whether these federations pay income tax;

(c) if so, the details thereof for the last three years and the current year;

(d) if not, the reasons therefor; and

(e) the mechanism adopted by the Government to ensure their accountability?

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE)
FOR YOUTH AFFAIRS AND SPORTS
[COL. RAJYAVARDHAN RATHORE (RETD.)]**

(a) to (d): Madam, National Sports Federations (NSFs) are bodies registered under the Societies Registration Act, 1860 / Trusts Act / Companies Act and they are subject to applicable tax laws. The Ministry of Youth Affairs & Sports does not maintain data in respect of income tax paid by NSFs.

(e) To ensure that the NSFs adhere to the principles of good governance, Government has issued guidelines, which are part of the National Sports Development Code of India (NSDCI), 2011 and aimed at ensuring transparency and good governance in NSFs. As per the provisions of NSDCI, NSFs are required to follow proper democratic and healthy management practices to ensure greater accountability and transparency at all levels; adherence to age and tenure restrictions of office bearers; adopt and follow the basic universal principles of good governance in sports, comply with the provisions of Right to Information Act and holding of elections as per the Model election guidelines issued by the Government; etc.

From the year 2010, the Government has introduced a system of annual recognition procedure for the NSFs, under which recognition is granted to NSFs on year to year basis. The annual recognition of the NSFs, which fail to comply with the aforesaid provisions, are not renewed making them ineligible to receive assistance from the Government under various schemes.

The accounts of the NSFs are to be audited by the Chartered Accountants, who are in the panel of Comptroller and Auditor General of India (C&AG). Also, the NSFs receiving grants of Rs. 1.00 crore or more are subject to the audit by C&AG.
